

आयकर अपीलिय अधिकरण “बी” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1	1490/PUN/2017	DCIT, Circle-6, Pune	Suseen Asia Pvt. Ltd., C/o AIBCN Veer Savarkar Bhavan, Shivaji Nagar, Pune-411005 PAN : AA ECS1310G	2004-05
2	424/PUN/2020	Span Overseas Private Limited, Office No. 5, Amar Avinash Corporate City, Bund Garden Road, Pune-411001 PAN : AABCS4214N	Income Tax Officer, Ward-6(2), Pune	2013-14
3	2318/PUN/2017	Shri Prabhakar Raghunath Wabale, At Post Babulgaon, Taluka-Yeola, Nashik-423401 PAN : ABGPW5204P	ITO, Ward-3(1), Nashik	2014-15

Assessee by	Sl. No. 1 – Shri Rajendra Agiwal Sl. No. 2 & 3 – None
Revenue by	Sl. No. 1 – Shri Sudhendu Das Sl. No. 2 – Shri S.P. Walimbe Sl. No. 3 – Shri Vitthal Bhosale
Date of hearing	24-02-2021
Date of pronouncement	24-02-2021

आदेश / ORDER

PER BENCH :

These three appeals by different assessees and Revenue for the different assessment years mentioned in the caption are directed against the orders of Commissioner of Income Tax (Appeals).

2. We find in ITA No. 424/PUN/2020 for A.Y. 2013-14 the appeal by the assessee was filed with a delay of 50 days. On perusal of record and

hearing the ld. DR, we deem it proper to condone the delay of 50 days in view of the fact that the issue involved in this appeal has been settled through Vivad Se Vishwas Scheme vide Form No. 3 dated 25-01-2021 passed by the designated authority. Therefore, the delay of 50 days is condoned.

3. We find that all the assesseees and Revenue wish to withdraw the appeals in view of having filed applications under Vivad Se Vishwas Scheme.

4. The ld. DR has no objection in all the cases above including Revenue appeal in withdrawing of such appeals.

5. In view of the request made by the assesseees and Revenue all the appeals are dismissed as withdrawn.

Order pronounced in the open court on 24th February, 2021.

Sd/-
(Inturi Rama Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 24th February, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A) concerned
4. आयकर आयुक्त / The CIT concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune